

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

New Delhi: 2. 2. 76

NOTIFICATION.
INCOME-TAX

No. 1215 (F.No. 261/9/75 ITJ): In exercise of the powers conferred by Sub-section (1) of Section 122 of the Income-tax Act, 1961 (43 of 1961) and of all other powers enabling it in that behalf and in partial modification of the Board's Notification No. 1093 (F.No. 261/9/75-ITJ), dated the 24th September, 1975, the Central Board of Direct Taxes, hereby directs that the Appellate Assistant Commissioners of Income-tax of the Range specified in column(2) of the Schedule below shall perform their functions in respect of all persons and income assessed to Income-tax or Super-tax in the Income-tax Circles, Wards and Districts, specified in the corresponding entry in column(3) thereof:-

SCHEDULE.

Sr.No.	Range	Income-tax Ward/Circle & District.
1.	2.	3.
11.	K-Range, Bombay.	Market Ward
13.	M-Range, Bombay.	1. C-III Ward 2. C-V Ward, and 3. Salaries Branch-I, and 4. Salaries Branch-II.

Where an Income-tax Circle, Ward & District or part thereof stands transferred by this Notification from one Range to another Range appeals arising out of assessments made in that Income-tax Circle, Ward or District or part thereof and pending immediately before the date of this Notification before the Appellate Assistant Commissioner of Range from whom that Income-tax Circle, Ward or District or part thereof is transferred shall from the date of this Notification shall take effect be transferred to and dealt with by the Appellate Assistant Commissioner of Range to whom the said Circle, Ward or District or part thereof is transferred.

This Notification shall take effect from 2. 2. 76.


Under Secretary,
Central Board of Direct Taxes.